

Sir, 340 I.A.S. Officer would participate in the Selection. A senior I.A.S. officer has resigned from the association over this issue. What I want to emphasise is that corrupt politician and senior I.A.S. officer have formed a nexus. In the context I would like to refer the name of Shri Mulayam Singh Yadav. He had, during a meeting in the secretariat directed that officers should abide by his wishes and there who would not act according to his directions would not be given proper placement and they would have to face penal action. Besides this, the workers of socialist party have been demanding money for their party funds from these officers ...*(Interruptions)*

MR. DEPUTY SPEAKER : Please conclude.

SHRI BHAGWAN SHANKAR RAWAT : Shri Mulayam Singh has exhorted party workers to take up sticks and dandas...*(Interruptions)* In this way the officers in Uttar Pradesh are being pressurised to follow his directions...*(Interruptions)*

13.00 hrs.

MR. DEPUTY SPEAKER : Rawatji, please conclude.

(Interruptions)

SHRI BHAGWAN SHANKAR RAWAT : In this way a reign of terror is being perpetrated in Uttar Pradesh ...*(Interruptions)*

[English]

SHRI S.D.N.R. WADIYAR (Mysore) : Mr. Deputy-Speaker, Sir, I would like to submit that the Government has recommended deletion of 80,627 members of the Gram Panchayat from the electoral college for the elections to Legislative Council. This is a retrograde step and against the document of the U.F. which has reiterated its standing to give grass-root democracy to the Gram Panchayat members.

To total number of members who are involved are the Zilla Panchayat members; members of the Corporation and the council; Taluk Panchayat Members and Gram Panchayat members.

I beg to submit that in Uttar Pradesh, members of the Shetriya panchayat have been included. This retrograde step of the Karnataka Government deletes 80,627 members of 5,640 Gram Panchayats.

I further submit that the total number of voters will be reduced to 8,319. There are 17,918 SCs, 7,575 STs and 28,000 women. So, I hope that this step will be withdrawn.

MR. DEPUTY SPEAKER : The House stands adjourned for lunch to meet again at 14.00 hrs.

13.01 hrs.

Lok Sabha then adjourned for lunch till Fourteen of the Clock.

14.06 hrs.

The Lok Sabha re-assembled after Lunch at Six Minutes past Fourteen of the clock.

(Mr. Deputy-Speaker in the Chair)

MR. DEPUTY-SPEAKER : Now we shall take up matters under rule 377.

MATTERS UNDER RULE 377

[Translation]

- (i) **Need to check erosion caused by Ratmau river at Rajputana village in Haridwar district, U.P.**

SHRI HARPAL SINGH SATHI (Haridwar) : There has been excessive erosion by Rotmau rivers near Rajputana village in Badhi in the district of Roorkee-Bahadurabad under district Haridwar. This erosion has erected a serious threat to the bridge as also to the main road. The road may be breached at any time. This may result in overflowing more than 50 village of that area and may result in extensive damage to lives and property. Haridwar would be cut off and route to Haridwar Rishikesh would be closed.

I therefore, urge upon the Govt to initiate prompt action to stop further erosion by the river and to construct a dam on that river so that the imminent loss to lives and property could be saved.

- (ii) **Need to bring the Scheduled areas within the ambit of article 243 of the Constitution**

[English]

SHRI K. PRADHANI (Nowrangpur) : Sir, the Parliament passed the Seventy-third and the Seventy-fourth Amendments to the constitution in December, 1992 for the Panchayat Raj and Nagarpalika Institutions to have a uniform system throughout the country and to hold regular elections for them. Article 243(M) prevents the States to extend these Panchayat Raj and Nagarpalika Laws to the Scheduled areas mentioned in Article 244(2). But the Constitution authorities the Parliament to extend this provision to the Scheduled areas noted above by law in the Parliament with simple majority. Though three-and-a-half years have passed, the Parliament has not so far extended this provisions as per Article 243(4)(b) with some additions and alterations.

I, therefore, draw the attention of the Government of India to bring a Bill without loss of time to extend this Article 243 to the Scheduled Areas mentioned in Article 244(1) and 244(2) to enable the States to hold election according to the constitution.